

संसदीय कार्य तथा निर्माण और आवास मंत्रों (श्री भोष्म नारायण सिंह) : (क) जी, हाँ। बशर्ते कि प्लैट/प्लॉट आवंटित किया जाए।

(ख) जी हाँ। 20 प्रतिशत अनुमेय राशि दी जाती है बशर्ते कि सरकारी कर्मचारी गृह निर्माण अभियम नियमों के अन्तर्गत निर्धारित समय के भीतर उक्त भूमि पर मकान बनाले।

(ग) जी, नहीं।

(घ) और (ङ). क्योंकि दिल्ली विकास प्राधिकरण इन प्रकार का आश्वासन नहीं देता कि क्या प्लॉट/प्लैट का आवंटन किया जाएगा और कब किया जाएगा, इसलिए पंजीकरण को राशि जमा करने के लिए गृह निर्माण अभियम नहीं दिया जा सकता।

Housing by D.D.A.

28. SHRI PIUS TIRKEY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether DDA is using sub-standard material for constructing the Houses;

(b) how many of the DDA Houses have been found defective;

(c) has any enquiry been conducted in this respect;

(d) if so, what are the findings of the Committee; and

(e) what are the steps taken by Government so far?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

Baghalati Medium Irrigation Project

29. SHRI GIRIDHAR GOMANGO: Will the Minister of IRRIGATION be pleased to state:

(a) whether his Ministry received Baghalati Medium Irrigation Project Report;

(b) if so, whether the project report has been examined by the Central Water Commission;

(c) when the project report is likely to be cleared; and

(d) the steps taken by Government of Orissa to include the project in Sixth Plan of the State for execution?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. A. ANSARI): (a) to (c). The report on Baghalati medium irrigation project was received in the Central Water Commission from the Government of Orissa in July, 1981. The project was examined in the Commission and certain clarifications were sought for from the State Government in September, 1981. The project can be processed further for clearance only after the clarifications/replies to the comments are received from the State Government and subject to its techno-economic feasibility being established.

(d) The Government of Orissa have not included this project in their Sixth Plan proposals.

Inadequate supply of wheat to F.P. Shops in Delhi

30. SHRI RAJESH KUMAR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that wheat has not been made available to a number of fair price shops in Delhi during the last six months and if so, the reasons thereof; and

(b) whether any steps have been taken by the Government to supply wheat in sufficient quantity to all the Fair Price Shops in the Capital

THE MINISTER OF STATE IN THE MINISTERIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SAWAMINATHAN): (a) No, Sir.

(b) Adequate stocks of wheat are being maintained for supply to Delhi against monthly allotments made from Central Pool.

**Shops in Netaji Nagar Market,
New Delhi**

31. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 4005 on 14 September, 1981 regarding misuse of enclosures, attached to shops in Netaji Nagar Market, New Delhi, and state:

(a) why no action has been taken so far by the New Delhi Municipal Committee to remove the enclosures against the said shops in Netaji Nagar Market, New Delhi;

(b) whether any decision has since been taken in the matter; and

(c) if not, when a decision to demolish these enclosures and provide suitable open verandah in front of the shops is expected to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The New Delhi Municipal Committee have reported that after a detailed examination of the matter it has been decided by them that the enclosures will not be removed.

(c) Does not arise.

**Amendment to Urban Land (Ceiling
and Regulation), Act, 1976**

32. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given

to Unstarred Question No. 6541 on 6 April, 1981 regarding Amendment to Urban Land Ceilings Act and state:

(a) whether the final decision about amending the Urban Land (Ceiling and Regulation) Act, 1976 has since been taken;

(b) if so, when, and when such amending Bill is likely to be introduced;

(c) what are the main features of the amending Bill; and

(a) if no decision has so far been taken, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). No final decision has been taken so far. The proposal for amending the Urban Land (Ceiling and Regulation) Act, 1976 is still in process and the amending Bill will be introduced as soon as the requisite formalities are completed.

**Unauthorised use of government land
in Phul Bagh, Lawrence Road,
Rampura, Delhi**

33. SHRI KESHAORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether WZ/27-A Phul Bagh, Lawrence Road, Rampura, Delhi-35 (in front of Durga Mandir, Golden Park), is a Government land;

(b) under whose possession this land stands at present and since when; and

(c) whether the possession of this land is legal, if so, how and if not, remedial measures taken to get the Government land vacated immediately?